

SUPREME COURT OF INDIA

Gordhan Singh

Vs

Ramdulari & Ors.

C.A.No.7098 of 2001

(H.K. Sema and Lokeshwar Singh Pant, JJ.)

24.01.2008

ORDER

1. Having heard learned senior counsel for the appellant at length, we see no reason to interfere with the well-merited concurrent finding of facts recorded by the three courts. The appeal, being devoid of merit, is, accordingly, dismissed.